

RAJYA SABHA

Saturday 14th September 1957

The House met at eleven of the Clock. MR. DEPUTY CHAIRMAN in the Chair.

SHORT NOTICE QUESTION AND ANSWER

कासिम रिजवी का स्थायी रूप से पाकिस्तान जाना

१५. श्री नवाब सिंह चौहान : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जेल से छूटने के बाद कासिम रिजवी ने स्थायी रूप से पाकिस्तान जाने का अपना इरादा प्रकट किया है ; और

(ख) क्या उन्होंने स्थायी रूप से पाकिस्तान जाने के लिये कोई प्रार्थनापत्र भेजा है ; और यदि हां तो इस बारे में सरकार ने क्या कार्यवाही की है ?

t[MIGRATION OF KASIM RIZVI TO PAKISTAN

15. SHRI NAWAB SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Kasim Rizvi, on his release from Jail, has expressed his intention to migrate to Pakistan; and

(b) whether he has applied for his migration to Pakistan and, if so, what action Government have taken in the matter?]

वैदेशिक कार्य मंत्री (श्रीमती लक्ष्मी मेनन) : (क) तथा (ख). जेल से छूट जाने पर, श्री कासिम रिजवी ने पाकिस्तान चले जाने की इच्छा जाहिर की है। दूर-

हाल, उन्होंने सरकार के पास कोई पत्र नहीं भेजा और न सरकार को इस विषय में कोई कार्यवाही करनी है। अगर श्री कासिम रिजवी पाकिस्तान जाना चाहते हैं तो वह जा सकते हैं।

t[THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). Shri Kasim Rizvi, on his release from jail, has expressed his intention of migrating to Pakistan. He has, however, sent no communication to Government and Government have to take no action in this matter. If Shri Kasim Rizvi wishes to go to Pakistan, he may do so.]

श्री नवाब सिंह चौहान : क्या यह सच है . . .

SHRIMATI LAKSHMI MENON: Please ask him to put the question in English.

श्री नवाब सिंह चौहान : मैं जानता नहीं हूँ। क्या यह सच है कि जेल से छूटने के बाद जब कासिम रिजवी से यह पूछा गया . . .

श्रीमती लक्ष्मी मेनन : किस ने ?

श्री नवाब सिंह चौहान : प्रेस वालों ने। . . . कि क्या तुम अपनी पुरानी कार्यवाहियों पर पश्चाताप करते हो जो उस ने कहा कि नहीं, मुझे उस पर फ्रव है, धमंड है। तो क्या ऐसी जहूनियत वाले को वहां जाने की सरकार इजाजत दे रही है ?

SHRIMATI LAKSHMI MENON: Sir, we have also seen press reports that he has not regretted what he had done before, and if he has again an opportunity, he will do the same thing again. But if he wants to migrate to Pakistan, there is nothing to prevent him from doing so.

†1[] English translation.

श्री नवाब सिंह चौहान : जैसा कि आपने कहा कि हां, ऐसा उसने कहा होगा तो ऐसा आदमी जोकि ऐसी जह्नीयत रखता है अगर पाकिस्तान चला गया तो क्या वह वहां ज्यादा खुराफत नहीं करेगा ?

SHRIMATI LAKSHMI MENON: We do not know whether if he goes to Pakistan, he will do the same thing. Perhaps he will do that. But that does *not* prevent him from getting a migration certificate to go to Pakistan.

SHRI KISHEN CHAND: In view of the fact that there is the danger and the possibility that there may be a spy ring—after all, Kasim Rizvi was popular among a certain section of Muslims in Hyderabad—in view of this danger, does not the Government of India think it fit not to grant him a migration certificate, but to keep a close watch on him?

SHRIMATI LAKSHMI MENON: There is no danger of his being very popular in Hyderabad, because I understand that when he was released and when he came to Hyderabad there was no one to receive him at Hyderabad Station. If he had been very popular that would not have been the case. Secondly, how can we keep a watch over a man who is a migrant and goes to Pakistan?

SHRI KISHEN CHAND: Is the Government not aware that Laik Ali got away from the custody of the Hyderabad Government and that he created a good deal of propaganda against India?

MR. DEPUTY CHAIRMAN: We are not concerned with Laik Ali now.

SHRI KISHEN CHAND: Is it not right for the Government to think about putting restrictions on Kasim Rizvi so that he may not carry on anti-Indian propaganda?

SHRIMATI LAKSHMI MENON: That is a suggestion for action.

SHRI V. PRASAD RAO: Is the Government aware that Kasim Rizvi has stated that he is going to revive the Ittehadul Muslemin organization, which had done so much havoc previously in Hyderabad State? If so, what steps is the Government going to take?

SHRIMATI LAKSHMI MENON: As far as we are aware, he has publicly stated that he would appoint a successor. In that case it will be dealt with by the Ministry of Home Affairs.

SHRI B. K. P. SINHA: Can a person who is still a citizen of India express his determination to stir up civil and military strife? Is not the law of preventive detention meant for such a person?

SHRIMATI LAKSHMI MENON: He has not done so.

SHRIMATI LAKSHMI MENON: In that case the Home Ministry will deal with the matter.

श्री नवाब सिंह चौहान : जैसा कि अभी श्रीमती जो ने बतलाया कि वह एक सक्सेसर अप्वाइंट करेगा, तो उसके वहां जाने से क्या फायदा होगा जब वह सक्सेसर वहां छोड़ जायगा ? ऐसी हालत में क्या सरकार उसको वहां रोकने की कोशिश नहीं कर रही है ?

SHRI BHUPESH GUPTA: May I know, Sir, whether the Government of India were in negotiations with Kasim Rizvi on the one hand and with the State Government on the other, before he was actually released as far as his going outside India is concerned?

SHRIMATI LAKSHMI MENON: No, Sir.

SHRI D. A. MIKZA: For the Razakar movement and the Ittehadul Musle-min movement, Kasim Rizvi said that he is going to nominate a successor after he had gone away to Pakistan. What steps are the Government going to take on that matter?

SHRIMATI LAKSHMI MENON: Government will take adequate steps if a successor is appointed.

MR. DEPUTY CHAIRMAN: That is hypothetical, depending on what he does.

श्री नवाब मिर्जा चौहान : यह माइग्रेशन की जो इजाजत दी जाती है, यह क्या इंडि-स्ट्रिक्मिनेटली दी जाती है, हर एक को दी जाती है, या सरकार्सटांसेज देकर दी जाती है कि उसके जाने से फायदा होगा या नहीं होगा ?

SHRIMATI LAKSHMI MENON: That is regulated by the Indo-Pakis-tan Agreement and there is no restriction.

SHRI AMOLAKH CHAND: May I know whether Kasim Rizvi has already taken action and has made up his mind to appoint a particular individual as his successor, and if so, whether Government have any information on this subject or not?

SHRIMATI LAKSHMI MENON: Government have no information. Government know only whatever the hon. Member has read from the press report.

SHAH MOHAMAD UM AIR: Is it consistent or compatible with reason that a man who had created a lot of trouble should be given asylum to create hatred and more trouble from outside the border of India? If he is here he will be given shelter and allowed to create trouble?

SHRIMATI LAKSHMI MENON: It is a matter of opinion whether he is going to create more trouble by

being in India or by being outside India?

SHRI V. K. DHAGE: Sir, may I know to what property or to what office is a successor being appointed?

MR. DEPUTY CHAIRMAN: It is no property, it is the Ittehadul Musle-min.

SHRI V. K. DHAGE: Is that organization one to which the laws of succession apply?

(No answer)

SHRI K. SURYANARAYANA: Has Kasim Rizvi made any representation directly to the Government to transfer all his property and wealth to Pakistan?

SHRIMATI LAKSHMI MENON: None that I know of.

MR. DEPUTY CHAIRMAN: That will do.

SHRIMATI LAKSHMI MENON: He has got some movable property.

MR. DEPUTY CHAIRMAN: The question is about appointing a successor and not a question of property.

STATEMENT REGARDING STAR-RED QUESTION No. 540 DATED 9TH SEPTEMBER 1957

TRAINING CLASSES IN GOVERNMENT OF INDIA PRESSES

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, in reply to a supplementary question on starred question No. 540 on the 9th September 1957, I stated that we have opened Training Classes for our workers in each one of our Government Presses. On verification I find that this is not strictly correct. Training Classes were opened in the Government of India Press, New Delhi, which has a wing exclusively for printing Parliamentary papers. No classes for training of workers have